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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 16648/2023

YATEESH WAHAAL

.....Petitioner

Through: Mr. Giriraj Subramaniam, Ms.
Veda Singh and Mr. Sachin
Saini, Advs.

versus

UNION OF INDIA & ANR.

.....Respondents

Through: Mr. Amit Gupta, SPC for R-
1/IOI
Mr. Abhinav Sharma, Adv. for
R-2/RBI

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER

% **10.07.2024**

CM APPL. 38243/2024 (For Early Hearing)

1. This application has been moved on behalf of the petitioner seeking an early hearing.
2. Learned counsel for respondent No.2/Reserve Bank of India (RBI) is present on advance notice.
3. None appeared on behalf of respondent No.3/Yes Bank.
4. Having heard the learned counsel for the petitioner, it is not possible to accede to the said request due to a heavy Board.
5. Hence, the application stands dismissed.

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6. Learned counsel for respondent No.2/RBI submits that as per the instructions received, based on a CIBIL search, respondent No.3/Yes Bank has not classified the petitioner as a 'wilful defaulter'.



However, he requests time to file an affidavit in this regard.

7. Re-notify the matter on the date already fixed i.e. 20.11.2024.

JULY 10, 2024

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DHARMESH SHARMA, J.